

प्रेषक,

आशुतोष शुक्ल,
उप सचिव,
उत्तराखण्ड शासन।

सेवा में,

सदस्य सचिव,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।

पर्या0 संरक्षण एवं जलवायु परिवर्तन अनु0 देहरादून: दिनांक: सितंबर, 2022

विषय:- मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या-606 / 2018 में Compliance Report प्रेषित किये जाने के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक कृपया अपने पत्र संख्या-यूकेपीसीबी/एच.ओ. /सा0 / 183 / 372 Vol(III) / 2022 / 879, दिनांक 01.09.2022, जो कि स्टाफ आफिसर-मुख्य सचिव/सदस्य संयोजक, ई.एम.सी. के पत्र संख्या-196/स्टॉ. ऑफि-मु.स./2022-ओ.ए. 606/2018, दिनांक 05.09.2022 द्वारा इस कार्यालय को प्राप्त हुआ का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा प्रश्नगत मूल आवेदन में उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड द्वारा विभिन्न विभागों से सूचना प्राप्त कर तैयार की गई, माह अप्रैल-जून, 2022 की त्रैमासिक Compliance Report, मा0 राष्ट्रीय हरित प्राधिकरण में दाखिल किये जाने हेतु शासन के अनुमोदनार्थ उपलब्ध कराई गई है।

2- अतः इस संबंध में माह अप्रैल-जून, 2022 की त्रैमासिक Compliance Report पर शासन का अनुमोदन प्रदान करते हुए मुझे यह कहने का निदेश हुआ है कि Compliance Report को मा0 राष्ट्रीय हरित प्राधिकरण में दाखिल किये जाने हेतु अग्रेत्तर आवश्यक कार्यवाही करने का कष्ट करें।

भवदीय,

Signed by Ashutosh Shukla

Date: 29-09-2022 17:12:50

(आशुतोष शुक्ल)

उप सचिव।

संख्या एवं दिनांक-तदैव।

प्रतिलिपि:- स्टाफ ऑफिसर-मुख्य सचिव, उत्तराखण्ड शासन को सूचनार्थ प्रेषित।

(आशुतोष शुक्ल)

उप सचिव।

**In compliance of orders issued
by the
Hon'ble National Green Tribunal (NGT),
Principal Bench, New Delhi in the matter of
Original Application No. 606 of 2018,
Compliance of Solid Waste Management Rules, 2016.**

Compliance Status

Government of Uttarakhand

Dehradun

June-2022

Sr. no.	Topic	Page No.
1.	Status of compliance of SWM Rules, 2016, Plastic Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016 in their respective areas.	
	A. Solid Waste Management	
	B. Plastic Waste Management	
	C. Bio-medical Waste Management	
2.	Status of the Action Plan in compliance vide order dated 20.09.2018 in the News Item published in “The Hindu” authored by Shri Jacob Koshy Titled “More river stretches are now critically polluted: CPCB (Original Application No. 673/2018).	
3.	Status of functioning of Committees constituted in News Item Published in “The Times of India’ Authored by Shri Vishwa Mohan Titled “NCAP with Multiple timelines to Clear Air in 102 Cities to be released around August 15” dated 08.10.2018	
4.	Status of the work in compliance of the directions passed in O.A. No. 173 of 2018, Sudarsan Das vs. State of West Bangal&Ors. Order dated 04.09.2018.	
5.	Status of Action Plan with regard to identification of polluted industrial clusters in O.A. No. 1038/2018, News item published in “The Asian Age” Authored by Sanjay Kaw Titled “CPCB to rank industrial units on pollution levels” dated 13.12.2018.	
6.	Total amount collected from erring industries on the basis	

	of 'Polluter Pays' principle, 'Precautionary principle' and details of utilization of funds collected.	
7.	In the matter of Paryavaran Suraksha Samiti O.A. No 593/2018.	
8.	Status of the identification and development of Model Cities and Towns in the State in the first phase which can be replicated later for other cities and towns of the State.	
9.	Status of Environmental Flow (E-Flow).	
10.	Performance Audit of Regulatory Body.	
11.	Information, Education and Communication strategies may be reviewed and strengthened for community involvement, including education and religious or other organizations	

In compliance of orders passed by the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in the matter of Original Application No. 606 of 2018, (Compliance of Solid Waste Management Rules, 2016) the State Government is sincere in making efforts to ensure timely compliances of directions. Regular review meetings with concerned Principal Secretaries/ Secretaries, Head of Departments and agencies are being convened under the Chairmanship of Chief Secretary and by Environment Monitoring Cell.

1. Status of compliance of SWM Rules, 2016, Plastic Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016 in their respective areas.

A. Status of Solid Waste Management:

i. Summary

S.N.	Questions	Remarks
1	Numbers of ULBs	100 ULBs
2	Over all waste management status in States/UTs	
A	Quantity of MSW generated (TPD)	1500
B	Quantity of MSW collected (TPD)	1100
C	Quantity of MSW segregated & transported (TPD)	1100
D	Quantity of MSW processed (TPD)	1100
E	Quantity of MSW disposed processed in secured land fill site (TPD)	95 TPD (Dehradun & Haridwar iSWM Plant)
F	Gap in Solid Waste Management UTs (TPD)[2(a)-2(d)]	536 TPD Action Plan to bridge the gap: <ul style="list-style-type: none"> • SWM Plant for Rishikesh Cluster of total capacity 250 TPD covering 5 towns, Environmental Clearance issued by MoEF&CC & Forest Land Transfer by Government of Uttarakhand after approval of MoEF&CC. DPR of Rs. 33.24 Cr approved by GoI and against total Central Assistance approval of Rs. 11.46 Cr. Rs. 5.73 Cr. has been disbursed by GoUK. • Haldwani Cluster of total capacity 350 TPD covering 7 towns is already in tender process & 100 % funds Rs. 16.53 Cr. have been already disbursed for the project. SWM projects of Rishikesh Cluster is in final stage of tender. • Total Capacity – 600 Ton • Time Frame- December 2022. • Action Plan for solid waste management of whole state has been approved in Year 2017 & submitted for revision FY 2021-2023.
G	Solid Waste Management Plan	Action Plan has been formed in State in Year 2017

		and further revised in Year 2021 till Year 2023.				
3		Waste Collection	Existing	Target	Gap	Timeframe
A		ULBs in which waste door-to- door collection is implemented (NO.)	1152	1152	0	100% implemented
B		ULBs in which segregation of waste is Implemented (No.)	1047	1152	105	10 ULBs are newly formed, also in remaining wards 100% Source Segregation will be implemented by December'22.
C		ULBs in which transportation of segregated waste is implemented (No.)	1047	1152	105	
4. Waste Processing						
A		Material Recovery facilities	MRF has been proposed in all DPRs prepared for 91 ULBs under SBM.			
	i	Total Capacity (TPD)	223	600	377	47 Integrated SWM DPRs already approved. Timeframe- March 2023
	ii	Number	36	102	47	
	iii	Number of ULBs covered	36	102	47	
B		Recycling				
	i	Total Capacity (TPD)	Plant Capacity 355	350	0	Plastic Waste management has been proposed in DPRs prepared for Solid Waste management in 91 ULBs under SBM.
	ii	Number	57 Plastic Compactors functional on cluster basis	55	0	
	iii	Number of ULBs covered	92 on cluster basis.	102	10	
C		Composting				
	i	Total Capacity (TPD)	Total 450 TPD <ul style="list-style-type: none"> • 200 TPD- By NADEP/Compost Pits in ULBs on decentralized method. • Dehradun ISWM Composting Plant Capacity - 200TPD • Haridwar ISWM 	750	300	Organic Waste management/ Compost preparation has been proposed in DPRs prepared for Solid Waste management in 91 ULBs under SBM. Timeframe-March 2023. (Subjected to Clearance from SEIAA, MoEF &CC

		Composting Plant Capacity – 50TPD			and Land Clearance from MoEF & CC, Gol.
ii	Number	<p>2 No. of ISWM Plant.</p> <p>Onsite Composting is being done in 220 Govt. Colonies, 43517 House Holds, 1674 No. of Shops & at 50 No. of Bulk Waste Generator .</p> <p>As per data in MIS, total number of composting pits in 100 ULBs are- 771.</p>	65	63	<p>Currently decentralized waste processing is being practiced in all ULBs by NADEP/Compost Pits and 2 No. of ISWM plant is functional in Dehradun & Haridwar having centralized composting.</p> <p>Further for Centralized composting 62 DPRs covering 88 DPRs have been approved by MoHUA, Gol & GoUK, funds have been disbursed from Central & State Share.</p> <p>Timeframe-March 2023.</p>
iii	Number of ULBs covered	05 ULBs under integrated SWM Plant & remaining by Decentralized waste Management.	91	86	<p>Timeframe-March 2023.</p> <p>(Subjected to Clearance from MoEF&CC & Land Clearance from MoEF&CC, Gol.</p> <p><u>Authorization/Environmental Clearance status:</u></p> <ul style="list-style-type: none"> ▪ EC Obtained – Haldwani + 07 ULBs, Rishikesh, Srinagar, Dehradun+03 ULBs& Haridwar. ▪ Applied For EC- Almora, Kotdwar, Ramnagar, Tehri-Chamba, Chamoli, Joshimath, Dineshpur, Roorkee& Paudi.

						<p>Applied for Authorization- Doiwala, Sitraganj, Purola, Dugadda, Chinyalisaur, Dineshpur, Naugaon, Pipalkoti, Gauchar, Uttarkashi, Badrinath, Chamiyala, Gularbhoj, Augustmuni, Lambgaon, Pirankaliyar, Ghansali, Mahuakhedaganj, Devprayag, Kirtinagar, Gairsain&Barkot.</p> <ul style="list-style-type: none"> ▪ Final EIA report submitted to SEIAA:Pauri. ▪ EC Rejected by SEIAA: Ramnagar& Almora
D	<u>Bio methanation</u>					
	i	Total Capacity (TDP)	00	NA	NA	01 Plant is in pipeline in NN Rudrapur of total capacity 50 MTPD.
	ii	Number	00	NA	NA	
	iii	Number of ULBs covered		NA	NA	
E	<u>RDF</u>					
	i	Total Capacity (TPD)	150	300	150	75-80 TPD from Dehradun, 20-25 TPD from Haridwar and 50 from rest smaller ULBS like; Muniki Reti, Augustmuni, Chamoli, Joshimath, Doiwala, Shivalik Nagar.
	ii	Number	46	65	19	Upto March 2023
	iii	Number of ULBs covered	50	91	41	Upto March 2023
F	<u>Waste to Energy Plants</u>					
	i	Total Capacity (TPD)	Proposed 2 MW	2	0	Targets depend on proposals from ULB.
	ii	Number	1	1	0	Timeframe- March 2023
	iii	Number of ULBs covered	17	17	0	

5	Waste Disposal					
A	Landfill					
	i	Total Capacity (TPD)	Dehradun- 60TPD Haridwar- 35 TPD	300	205	Timeframe-March 2023. (Subjected to Clearance from PCB & Land Clearance from MoEF & CC, GoI). Currently by decentralized method of waste processing zero waste is being ensured in ULBs.
	ii	Number	2	23	21	
	iii	Number of ULBs covered	5	91 (on Cluster basis)	86	
6	Legacy Waste management					
A	Number of dumpsites (No.)			30		
B	Quantity of waste dumped at dumpsites (Tone)			<p>21 Lacs cubic meters cumulatively in 30 locations (approximately 2.0 Lakh MT waste has been remediated from Kotdwar, Rishikesh, Rudrapur, Chamba, Gairsain&Muni-ki-Reti). Funds disbursement of total Rs. 28.83 Cr (as first installment) done for 8 sites of 7 ULBs, i.e. Dehradun, Haridwar, Rishikesh, Roorkee, Kotdwar, Kashipur, Haldwani.</p> <p>Bio-Remediation Machine procured in Gauchar. Legacy Waste of Karnprayag is to be treated by same machine.</p> <p>In 8 ULBs waste is being remediated from own sources of ULBs (Rudrapur, Muni-ki-Reti, Uttarkashi, Barkot, Chamba, Mussoorie Pithoragarh & Joshimath). DPR of 6 ULBs i.e. Srinagar, Sitraganj, Manglaur, Doiwala, Ramnagar, Pirankaliyar and Khatima has been prepared & at different stages of evaluation. Remaining 05 ULBs have measured the waste & are in process of DPR preparation. (Almora, Gangolihat, Jhabreda, Berinag & Landhaura). 01 ULB is yet to measure waste quantity namely; Purola.</p>		
C	Number of dumpsites cleared (No.)			61 (Cleared /No waste reported) also 100 % Legacy waste from NN Kotdwar has been processed & in process of sending RDF to WTE Plants.		
D	Number of dumpsites in which bio-mining has commenced (No.)			In 13 ULBs Bio- mining has been commenced & 5 DPRs at several stages of approval(Ramnagar, Srinagar, Khatima, Pirankaliyar& Doiwala)		
E	Time frame for clearing all dumpsites			March-2023 in 21 ULBs & in Remaining		

		7 Sites timeline is December 2024
7	Other Information	
A	Information regarding development of model towns/cities/villages	<p>Dehradun, Haridwar, Haldwani, Gauchar, Joshimath & New Tehri have been identified & below are the SWM in these 6 towns-</p> <ul style="list-style-type: none"> • DPRs for SWM have been approved in all these 6 ULBs. • Integrated SWM Plant are functional in Dehradun and Haridwar, for Haldwani in Tender Process, DPR approved for rest three and they are in process of obtaining Environmental Clearance. • Plastic Compactors are installed in Tehri, Gochar & Joshimath. • 2 No. of Material Recovery Facilities (MRF) is functional in Dehradun. • User Charges w.r.t SWM Rules, 2016 has been notified in all 6 ULBs. Online payment mode has been started in Haridwar. • Land Identification and procurement done in all 6 ULBs. • 100 & DTD Collection & Transportation of waste ward wise is being ensured in above towns. • 100 % Source Segregation in all wards of above model town is practiced. <p>Septage Management of model Towns-</p> <ul style="list-style-type: none"> • Septage Management Committee has been formed in all 6 town.
B	Creation of Environment cell	<ol style="list-style-type: none"> 1. Environment Monitoring Cell created at Chief Secretary Office Level. 2. Climate Change Cell created at UDD, Level. 3. Swachh Bharat Mission Cell created at Urban Directorate level. 4. District IEC- Environmental Cell creation on ULB level is in progress.
C	Standardization of rates for procurement of services/equipment (to do away with the tendering process) required for solid waste management	<p>For Solid Waste Processing & Disposal:</p> <ol style="list-style-type: none"> 1. Processing- Rs. 1000/ Ton 2. Collection & Transportation- Rs. 700-900/Ton <p>For Legacy Waste:</p> <ol style="list-style-type: none"> 1. Rudarpur-Rs.398.84 / Ton 2. Rishikesh-Rs. 296.80/ Ton. 3. Kotdwar Rs.310/cubic.metre

Improvements Since Last Hearing				
S.No.	Item	Present Status	Status at the time of last hearing	Whether directed timelines have been adhered or not?
1	Door- to- Door Collection (%)	1152	1152	Yes
2	Source Segregation of Waste (%)	1047	1041	Yes
3	Waste processing (TPD)	Generation-1514 TPD Processed- 979 TPD	Generation-1538 TPD Processed- 1026 TPD	During Winter season, less tourist /floating population resulting in reduction in waste generation. In NN Haridwar, waste processing plant operator, who was not performing properly had been terminated and after bidding process work order issued to a new operator during the transition waste processing percentage has reduced.
4	Dumpsites Capped (No.)	NIL	NIL	NA
5	Dumpsites Bio-Remediated (No.)	In 8 ULBs waste is being remediated from own sources of ULBs. DPR of 6 ULBs have been prepared & at different stages of evaluation. Remaining 05 ULBs have measured the waste & are in process of DPR preparation.	In Process- 13, 5 New DPRs are at different stages of approval. 02 Dump Sites (NN Kotdwar & NP Gairsain) have been remediated.	Timeline- March-2023 in 21 ULBs & in Remaining 7 Sites timeline is December 2024

ii. Compliance Status of Solid Waste Management Rules 2016: Rule-22

Status of Annual Report:

Annual reports 2021-22 for Municipal Solid Waste Management under Rules have been sent to CPCB on 30-07-2022.

iii. Solid Waste Management in Village Panchayats:

There are 7791 Village Panchayats in the State of Uttarakhand. In order to implement provisions of Solid Waste Management Rules, 2016, the State Government has issued Solid Waste Management Policy, 2017 for Village Panchayats. Emphasis has been given on the principle of “reduce, reuse, and recycle” for rural solid waste management. In the State of Uttarakhand, Swachh Bharat Mission related works are being implemented by the SWAJAL, Department of Drinking Water and Sanitation. Following activities under solid waste management are being carried on in Village Panchayats:

- Segregation Centre.
- Individual dustbins.
- Community Garbage Pits.
- Individual Biogas plant.
- Vermi compost/NEDEP compost Pits.
- MHM incinerator (as per Requirement at Govt. Girls Inter Colleges).

DPR of **3361 Gram panchayats** have been prepared for total cost Rs 43618.00 Lakhs. Out of these 3361 Panchayats, 2244 Gram panchayats have completed work as per approved DPRs. Work is under process in rest 1056 Gram panchayats. Work in 61 Gram Panchayats is yet to be started.

iv. State Level Advisory Body (SLAB):

- State Level Advisory Body (SLAB) for Solid Waste Management has been constituted by State Government vide G.O. No. 1908/ IV (3)- 2017-35/15, Dated 10.01.2018.

v. Regulatory Actions against ULBs:

- Uttarakhand Pollution Control Board, in exercise of powers conferred under section-19(a) of the Environment (Protection) Act, 1986, has filed complaints before the **Designated Court** against 16 Urban Local Bodies under section-15 of the Environment (Protection) Act, 1986 wherever gross non-compliance of provisions of SWM Rules came into notice.

B. Status of Plastic Waste Management:

- In the State 55 Plastic Compactors are functional on cluster basis to cater 91 ULBs. Rs. 154.68 Lakhs has been released by UKPCB for this purpose.
- Government of India has allocated fund of Rs 5.2254 Crore to Panchayati Raj Vibhag for procurement of 95 Plastic Compactors to be installed at Nyaya Panchayat level. Out of which places at 46 panchayats were identified but due to some unavoidable circumstances, compactors could not be procured and funds has been surrendered to MoPR.

i. Registration under Plastic Waste Management Rules:

- Central Pollution Control Board has established an online system for the registration as well as for filling of annual returns by Producers, Importers & Brand-Owners (PIBOs), Plastic waste processors (PWPs) of plastic packaging waste.
- This online system developed by Central Pollution Control Board reflects the plastic packaging material introduced in the market by PIBOs in a financial year. It shall also reflect the details regarding the audit of the PIBOs as well as recyclers or other waste processors of plastic packaging waste.
- The State Pollution Control Board or Pollution Control Committee has used this centralized Portal for registration of PIBOs as well as recyclers/waste processors. The centralized portal would act as the single point data repository with respect to orders and guidelines related to implementation of Extended Producer Responsibility for plastic packaging under Plastic Waste Management Rule, 2016.
- Registration of PIBOs (operating in one or two states) and PWPs being done by State Pollution Control Board or Pollution Control Committee through the centralized Extended Producer Responsibility portal developed by Central Pollution Control Board.

- Registration of PIBOs (operating in more than two states) shall be done by Central Pollution Control Board through the centralized Extended Producer Responsibility Portal.
- After these guidelines have come into effect, with respect to, entities starting their business in a particular year and placing their products in market in that year, they shall have Extended Producer Responsibility target obligations from the next year.

ii. Annual Report:

Annual reports for 2021-22 under Plastic Waste Management Rules has been submitted to Central Pollution Control Board on 30-07-2022.

iii. State Level Monitoring Committee (SLMC):

State Level Monitoring Committee (SLMC) for Plastic Waste Management has been constituted by State Government vide G.O. No. 1445/IV (3)-2019-12 (1 Sa.)/2017 Dated - 03 July 2019.

- iv. Uttarakhand Government impose restriction on supply, carry, store, transport, manufacturing, sale, purchase, import on single use plastic vide notification dated 16.02.2021.
- v. Uttarakhand Government constituted Special Task Force under Chairmanship of Chief Secretary and District level Task Force under chairmanship of District Magistrate vide notification dated 31.08.2021 to eliminate single use plastic in mission mode. Regular Review meeting with District level task force and with concerned officers were being convened under the Chairmanship of Chief Secretary.

C. Status of Bio-Medical Waste Management:

Progress Report of Bio Medical Waste Management and Handling Rules

S.No.	Particulars	Details			
		As on Dec	As on Dec 2020	As on Dec	As on

		2019		2021	June-2022
1	Number of HCF	3185	4442	5171	5752
	Government	1808	2476	2836	3098
	Private	1377	1966	3338	2654
2	No. of Application received	2252	3921	4341	2140
3	Authorization Granted	1849	3438	3945	4556
4	Not applied	933	521	818	807
5	Waste Generation MTD			As on June 30, 2022- 6.89 MTD	
6	CBWTF				
	<ul style="list-style-type: none"> • Number • Capacity 	2 200 kg/ hr cumulative	2 300 kg/hr Cumulative (100 Kg/hr given additionally due to COVID)	2 300 kg/hr Cumulative (100 Kg/hr given additionally due to COVID which is valid up to March 31, 2022)	
7	Regulatory Action				
	Complaints Cases	--	5 (4 HCF + 1 CBWTF)	Nil	
	Env. Comp.				Nil
	<ul style="list-style-type: none"> • Amount • No. of HCF • CBWTF 	Rs. 31,30,000 30 2	Rs. 23,30,250 14 (03 cases for Noncompliance of COVID directions)	Nil	
Notices/ Directions	32	14	Nil	Nil	

ii. Constitution of State level Advisory Committee & District Level Monitoring Committee:

Government of Uttarakhand has constituted State level Advisory Committee under chairmanship of Secretary, Department of Health and District Level Monitoring Committees under chairmanship of the District Magistrates on 01.11.2018.

iii. Bar code system: -

Bar code system has been initiated through common bio-medical waste treatment. Presently as per report given by ROs, a total of 1973 Health care facilities are required to establish Bar Code System. Board has issued direction to 48 such HCFs which are above 50 bedded to comply with bar Code System. These 48 facilities and other 627 Units making a total 675 HCFs have complied and remaining are in process of compliance.

iv) Annual Report:

Annual report for the calendar year 2022 under Bio Medical Waste Management Rules has been submitted to CPCB on 23.07.2022.

2. Status of the Action Plan in compliance vide order dated 20.09.2018 in the News Item published in “The Hindu” authored by Shri Jacob Koshy Titled “More river stretches are now critically polluted: CPCB (Original Application No. 673/2018).

- In compliance of order of the Hon’ble NGT dated 20.09.2018, River Rejuvenation Committee (RRC) has been constituted on 05.12.2018 under the Chairmanship of Principal Secretary, Forest & Environment, Govt. of Uttarakhand.
- The Hon’ble National Green Tribunal has passed order that the Water Quality of Rivers shall be suitable for community bathing quality (Class-B), BOD less than 3 mg/l.
- 09 River stretches have been identified as polluting river stretches in the State of Uttarakhand by Central Pollution Control Board, Delhi i.e rivers Dhela, Bhela, Suswa are identified as priority -I (BOD > 30 mg/l), River Kichha is in priority-II (BOD 20 to 30 mg/l), River Kalyani is in priority III (BOD 10 to 20 mg/l) & River Kosi, Ganga, Nandhor, Pilakhar were identified as priority IV (BOD is between 6 to 10 mg/l).
- Action plans of Rejuvenation of Polluted River stretches were prepared by the RRC and approved by the Task Team of Central Pollution Control Board. Action plans includes interception and diversion of drains and establishment of Sewage Treatment Plants (STPs), Water quality monitoring of polluted river stretches, monitoring of pollution control devices of polluting industries etc.
- The polluting stretch Suswa River (Dehradun) is taken up under DPR approved for I&D works of Rispana&Bindal Rivers under NamamiGange Projects. STPS of 20 MLD+ 20 MLD capacities at Mothrawala and 68 MLD capacity STP at Kargi Chawk are functional. A total of 177 nos small household drains has been sanctioned for I&D to STPs under NamamiGange Programme. Work is under progress.
- Interception and Diversion (I&D) of 17 drains with establishment of 09 Nos. STPs works for 06 Nos. of polluted rivers stretches i.e rivers Bhela, Dhela, Kichha, Kosi, nandhore and Pilakhar has been sanctioned by the National Mission for Clean Ganga vide letter no.

12011/9/19-O/o- Dir(T-III) NMCG dated 17th September 2021 amounting to Rs. 199.36 crore. Execution of work is at various stages.

- For Kalyani river polluted stretch, DPR is under preparation by UKPJN & consultant has been finalized.
- The Haridwar polluted river stretch (from Haridwar to Sultanpur) is already meeting the bathing water quality criteria and considered as model river.
- For Bio-remediation of following 19 drains, a DPR of Rs. 2.59 Crore was approved by NMCG on dated 14.12.2020. Bioremediation works has been completed.

06 Drains of Kiccha River.

03 Drains of Suswa River.

01 Drain of Rispana River.

01 Drain of Bindal River.

07 Drains of River Bhella, Kichcha and Pilakhar.

01 Drain at Ukrouli, Sitraganj.

It is pertinent to mention that monthly progress report in the matter is being submitted to the National Mission for Clean Ganga on monthly basis.

3. Status of functioning of Committees constituted in News Item Published in “The Times of India’ Authored by Shri Vishwa Mohan Titled “NCAP with Multiple timelines to Clear Air in 102 Cities to be released around August 15” dated 08.10.2018:

Background:

- In compliance of order of the Hon’ble NGT dated 08.10.2018, Air Quality Monitoring Committee (AQMC) has been constituted under Chairmanship of Secretary, Forest & Environment, Govt. of Uttarakhand, on dated 21.01.2019.
- 03 cities (Dehradun, Kashipur & Rishikesh) have been identified as Non-attainment cities by CPCB/Hon’ble NGT.
- As per the direction of Hon’ble NGT, the air quality has to be improved and to bring it back to the normal level.

- Action plans for Kashipur (Rs. 18.90 Crore) & Rishikesh (Rs 6.73 Crore) have been approved by CPCB on 16.05.2019.
- State Pollution Control Board has further issued direction dated 21.06.2020 to various line departments for execution of action points pertaining to their department.
- Action plan for Dehradun (Rs 30.25 Crore) was further approved has by CPCB on dated 24.03.2021 and directions to line department are to be issued for implementation of the action plan.

Implementation Status:

- Rs. 12lac have been granted by MoEF&CC to implement air action plan in Kashipur & Rishikesh (Rs 6.00 Lakh each) in 2019-20. This amount has been utilized.
- In Financial year 2020-21 Rs 5.00 Crore for Rishikesh, Rs 3.00 Crore for Kashipur and Rs 3.00 Crore for Dehradun was released from MoEFC&C to UKPCB. Out of which Rs 2.68 Crore Was disburse to Nagar Nigam Rishikesh and Rs 3.00 Crore was disbursed to Nagar Nigam Kashipur and Rs 2.17 Crore to Nagar Nigam Dehradun.
- Source apportionment study for Kashipur (Rs. 54lac) has been awarded to TERI by UKPCB in the month of August, 2020.
- Source apportionment study for Rishikesh (Rs. 54lac) has also been awarded to TERI by UKPCB in the month of September, 2021.
- Source Apportionment Study for Dehradun (Rs 89.93 Lakh) has also been awarded to Banaras Hindu University.
- Continuous Air Quality Monitoring in Dehradun has been initiated.
- State Board has submitted compliance report of the Air Action Plan to CPCB on quarterly basis.
- Hotspots have been identified for all 03-NACs – Kashipur, Rishikesh & Dehradun.
- Manual monitoring stations have been increased to 03 in all 03 NACs.
- Web based application for Redressal of public complaints on Air Pollution (PGRS) has been created by UKPCB.
- Installation of CAAQMS for Kashipur & Rishikesh city is at final stage by M/S Env India Pvt Ltd.

- AQM cell has been created for all 03 NACs.
- UKPCB has approved cleaner fuel and issued direction to units to switchover to approved cleaner fuel.

4. Status of the work in compliance of the directions passed in O.A. No. 173 of 2018, Sudarsan Das v. State of West Bengal &Ors. Order dated 04.09.2018.

River Bed Mining in the State of Uttarakhand is carried out in a scientific and highly regulated manner as per the provisions of State Mining Policy and Uttarakhand Minor Minerals Rules, 2001 (Amended time to time) taking due care of environment and ecology of the area. It is compulsory to obtain Environment Clearance under EIA Notification 2006 prior to sanction of RBM Leases. Excavation of RBM is carried out as per approved mining plan and the Sustainable Sand Mining Guidelines-2016 of Ministry of Environment, Forest and Climate Change, Government of India within the demarcated area up to a depth of 03 meter or ground level whichever is less. It is also compulsory to obtain Consent to Establish and Operate from State Pollution Control Board before commencing the Excavation of RBM. Excavation of RBM is done manually. The State Mining Policy and Rules does not permit use of machines i.e. JCB, Poclane etc. for excavation of River Bed Material. Thus, excavation of RBM does not have any adverse effect on environment and ecology.

Further, as per the existing mining policy 2016 mining activities are not permitted from 30th June onwards up to 30th September during the Monsoon season. Also, mining is prohibited from sunset to sunrise.

The State Government has constituted a District Mining Fund (DMF) and promulgated District Mining Foundation Rule-2017 which provides that 25% of the Royalty of RBM excavated shall be deposited in DMF Fund which shall be utilized in the mining affected areas. The DMF Fund so collected is utilized in high priority areas like environment protection and pollution control, drinking water supply and health care, and cleanliness etc. and other priority areas like improving the quality of environment. Thus, the State Government is taking due care to safeguard the environment and ecology of the mining affected areas.

Permits for operations of Brick Kilns are granted by the District Magistrates. As per the Rule-3 of

Uttarakhand Minor Mineral (concession) Rules, 2001 for excavation of Brick earth up to a depth of 2 meter no environment clearance is required but beyond 2-meter prior environment clearance is required.

National Green Tribunal in OA No. 469 of 2015 passed an order dated 15-10-2015 which stated that “in meanwhile, there shall be no excavation of earth for the purpose of Brick Kiln without obtaining environment clearance”. The State Government vide letter no 1913/VII-I/69-writ/2013 dated 22-12-2013 directed the District Magistrates to comply the said order of the NGT.

The State Government is committed to stop illegal mining, illegal storage and illegal transportation of mineral. In order to prevent illegal mining, illegal transportation and illegal storage, the State Government has formulated Uttarakhand Mineral (illegal mining, transportation and storage prevention) Rules, 2021 under section 23 C of Mines and Mineral Regulation and Development Act, 1957. In the Rule 14 (5) (ka) of the said rule, the provision has been made to impose a penalty on persons found guilty of illegal mining and illegal storage of mineral and also on the seized River Bed Illegal Material. In the rule 14 (2) provisions have been made to penalize the vehicles involved in illegal transportation. At District level an Anti-Mining Cell comprising of officials from Revenue Department, Mining Department, Forest Department and Police Department is constituted for checking illegal mining, illegal storage and illegal transportation. To transport mineral from one place to another place a transit pass (rawana) is mandatory as per the relevant Rules. At every mine’s entry and exit gate installation of CCTV camera and weigh bridges have been made compulsory. The State Government is also planning to enforce use of a vehicle tracking system on all the vehicles involved in transportation of minerals, so that the real time movement of vehicles can be tracked. Thus, the State Government is committed to ensure sustainable and scientific River Bed Mining in the State.

The enforcement work done to prevent illegal mining/illegal transportation/illegal storage in the last seven financial years is as follows: -

Sl. no.	Financial Year	Illegal mining/storage/transportation	Penalty (In Rs.)
---------	----------------	---------------------------------------	------------------

		cases	Creore)
1.	2015-2016	1324	12.27
2.	2016-2017	1424	4.41
3.	2017-2018	3231	9.44
4.	2018-2019	2649	26.99
5.	2019-2020	2502	9.62
6.	2020-2021	2752	18.05
7.	2021-2022	1818	13.17
8.	2022-23 (June 2022)	711	8.08
Total-		16,411	102.03

Thus, the State Government is committed to stop illegal mining, illegal storage and illegal transportation of mineral in the State.

5. Status of Action Plan with regard to identification of polluted industrial clusters in O.A. No. 1038/2018, News item published in “The Asian Age” Authored by Sanjay Kaw Titled “CPCB to rank industrial units on pollution levels” dated 13.12.2018.

Background:

- As per direction of the Hon’ble NGT, a Committee under the Chairmanship of Chief Secretary has been formed on 02.03.2019.
- IIE Rudrapur has identified as Critically Polluted Area with Comprehensive Environment Pollution Index (CEPI) 81.26.
- IIE Haridwar is identified as Other Polluted Area.
- Action plan to be prepared to restore the environment quality of IIE Rudrapur.
- Hon’ble NGT in its order 10.07.19 has ordered that no further industrial activities or expansion be allowed with regard to red and orange category of industries until the CPA are brought within the prescribed limits or till the carrying capacity of the area is assessed.
- Hon’ble NGT in its further order dated 23.08.2019 mentioned that there no absolute bar to such units being setup if they are found to be viable.

Implementation Status: -

- Action Plan has been prepared and sent to CPCB on dated 07.02.2020 after getting the approval from Committee chaired by Chief Secretary, Uttarakhand.
- 12 points of each surface water/ ground water and ambient air monitoring has fixed for biyearly monitoring the Environmental parameter for calculation of CEPI Score.
- This is to be done in the month of November and May. Board has calculated the CEPI score in November 2019 which was reduced to 77.7. this is to be bring down to 60.0.
- 02 Closures have been issued which is stayed by Hon'ble High Court of Uttarakhand.
- 60 directions for imposing Environment compensation amounting Rs 37.25/- Crore were issued in compliance of the orders of Hon'ble NGT. Hon'ble Supreme Court has stayed such order of Hon'ble NGT.

6. Total amount collected from erring industries on the basis of 'Polluter Pays' principle, 'Precautionary principle' and details of utilization of funds collected.

Background:

- In the matter of Paryavaran Suraksha Samiti, Hon'ble NGT asked CPCB to prepare a document for Environment Compensation.
- Also, Hon'ble NGT directed State PCB to impose EC based on Polluter Pay Principle.

Implementation Status:

- On the Basis of CPCB document on Environment Compensation, UKPCB has prepared its own document for Environment Compensation which is approved in 23rd Board meeting. Main components in imposition of EC are Pollution Index, Scale Factor, Location Factor, Rupees Factor, No. of Days of Violation and Violation Factor.
- As on 31.03.2022, UKPCB has collected environmental compensation of Rs. 2.18 Crore/-.

7. In the matter of Paryavaran Suraksha Samiti O.A. No 593/2018:

In compliance of the Hon'ble National Green Tribunal order, required information is being regularly communicated to the Central Pollution Control Board.

8. Status of the identification and development of Model Cities and Towns in the State in the first phase which can be replicated later for other cities and towns of the State.

In compliance of order passed by the Hon'ble NGT, regular review meetings are convened with officials of concerned Departments. Following Cities, Towns and Village Panchayats have been identified for development of model Cities/Towns/Village Panchayats.

- A. Cities:** 1. Dehradun; 2. Haridwar; 3. Haldwani.
- B. Towns:** 1. Gauchar; 2. Joshimath; 3. New Tehri
- C. Gram Panchayat:** Swajal has identified 3-Gram Panchayat in each District.

Further Action to be taken (as provided by Directorate of UD):

As per order of Hon'ble NGT in OA 606/2019 dated 12.07.2019 at least 03 major cities, and 03 major towns and at least 03 villages in every district of the state may be notified on the website within 02 weeks from today (if not already notified)

Activities carried out / to be carried out in model cities listed:

S. No.	Activities/ Interventions Proposed
1	Website Development
2	Door to Door Waste collection.
2.2	Source Segregation
2.3	Bulk Generators Identification.
2.4	Composting/ treatment and disposal as per SWM Rules2016.
3	Establishing Bio Mechanization Plant.
4	Installation of Compacting Machine and Shredder machine.
5	Air Pollution Monitoring and display system.
6	Promote use of Mobile Application developed by SPCB.
7	Applications of Mechanized Sweeping/ Road Sweeping machines
8	Septage Suction machine, Septage Protocol Implementation
9	GPS on all SWM vehicles
10	C&D Waste management Facility.
11	Beautification and green space development.

12	Traffic control system and CCTV Camera in Public place.
13	Dedicated IEC.
14	Modern Street lighting (LED with Central controlling system)
15	Effective Mechanism for avoiding Single Use Plastic.
16	Implementation of Anti Littering & Anti Spitting Act 2017
17	Progress of IHHL (Individual House Hold Latrines)
18	Progress of CT/PT/ PU (Community/ Public Toilet/ Public Urinals)
19	Certification ODF, ODF+, ODF++
20	Star Rating, Garbage Free Cities.
21	Ensuring no drain joining river without screens and its regular cleaning

Monitoring committee for each town formulated under the Chairmanship of District Magistrate including MNA/ EO, Representatives of Panchayat, RO of UKPCB as members vide GO No. 2438(1)/ IV- 3/2019-12(9 NGT) 19, Dt 29-10-2019.

Village Panchayat:

District wise list of selected Village Panchayat along with number of revenue villages and families are as given below:

SN	District	Block	Village Panchayat	Total Revenue Village	Total Family
1	Rudraprayag	Jakholi	Semlta	3	153
2	Rudraprayag	Ukhimath	Khadia	2	164
3	Rudraprayag	Augustmuni	Madola	2	148
4	Dehradun	Doiwala	RanipokhariMauja	1	284
5	Dehradun	Raipur	Pav wala Soda	1	51
6	Dehradun	Vikasnagar	DaakPathar	1	2069
7	Haridwar	Rurookee	BelediSalhapur	2	586
8	Haridwar	Narsan	Nijampur	1	473
9	Haridwar	Bhadrabad	BisanpurKundi	3	357
10	Chamoli	Dasholi	Durmi	1	74
11	Chamoli	Ghat	Guiladi	2	127

12	Chamoli	Gairsain	Ghandiyal	3	74
13	Uttarkashi	Dunda	Beerpur	1	501
14	Uttarkashi	Chiyanli Saur	BadhanGaun	1	68
15	Uttarkashi	Purola	Pora	3	166
16	Pauri	Ymkeshwar	Toli	2	115
17	Pauri	Yemkeshwar	Sirasu	2	125
18	Pauri	Kaljikkhal	Asgarh	2	157
19	Almora	Bhikyasain	Darmodi	1	60
20	Almora	Sylede	Kalmara	1	100
21	Almora	Takula	Amkholi	1	70
22	Champawat	Champawat	Fagpur	1	872
23	Champawat	Champawat	DhaknaBadola	1	208
24	Champawat	Lohaghat	Balai	1	95
25	Nainital	Kotabag	Ratanpur(Belparav)	1	505
26	Nainital	Ram nagar	HimmatpurDotiyal	3	511
27	Nainital	Ramgarh	Chhatoli	1	188
28	U S. Nagar	Rudrapur	Bakhpur	3	386
29	U S. Nagar	Rudrapur	Lalpur	1	797
30	U S. Nagar	Rudrapur	Chhatarpur	1	300
31	Pithoragarh	Ddhat	Barambachkudi	1	93
32	Pithoragarh	Munakot	Gethigada	1	57
33	Pithoragarh	Kanalichhina	Lohakot	1	181
34	Bageshwar	Bageshwar	Binsar	3	138
35	Bageshwar	Garur	Lamchula	1	156
36	Bageshwar	Kapkot	Pothan	2	53
37	Tehri	Tholdhar	Jaspur	1	100
38	Tehri	Pratapnagar	Rolakot	1	162
39	Tehri	Jonpur	Basangaun	1	78
				61	10802

Swajal, Department of Drinking water & Sanitation, Government of Uttarakhand is the nodal department for execution of following activities in Village Panchayats:

A. Liquid Waste Management	<ul style="list-style-type: none"> ▪ PVC/CC Drains, ▪ Individual/Community Soak pits. ▪ Three pit/Four pit treatment chamber for grey water treatment etc.
B. Solid Waste Management	<ul style="list-style-type: none"> ▪ Segregation Centre. ▪ Individual dustbins. ▪ Community Garbage Pits. ▪ Individual Biogas plant. ▪ Vermi Compost/NEDEP compost Pit. ▪ MHM incinerator (as per Requirement at Govt. Girls Inter Colleges).
C. Social/ HRD activities	<ul style="list-style-type: none"> ▪ Swachhata Abhiyan. ▪ Banned open Defecations. ▪ Plastic Banning Awareness. ▪ Personal/Domestic/environmental sanitation Awareness. ▪ Trainings for Gram Panchayat representatives/ SwachhataGrahi. ▪ Rallies, awareness campaign etc.

It was informed by the SWAJAL that Rs. 625.91 Lakhs have been earmarked under Swachh Bharat Mission-Rural, MNREGA, 14th Finance Commission etc. to above Village Panchayats. DPRs for Solid Waste Management of all selected Village Panchayats have been prepared.

Activities carried out / to be carried out in model cities:

As per order of Hon'ble NGT in OA 606/2019 dated 12.07.2019 (direction no 47viii) Introduction of a policy of giving ranking, based on performance on the subject of environment and giving of rewards or other incentives on that basis of compliance of environmental law.

S. No	Name of the ULB	Rank 2018	Rank 2019	Rank 2020	IHHL		CT/PT		Urinals	
					Target	Achievement	Target	Achievement	Target	Achievement
1	Dehradun	257	384	124	1500	1351	162	94	74	65
2	Haridwar	205	376	244	557	557	205	131	56	45
3	Haldwani	249	350	229	2000	1152	162	76	81	31
4	Gochar	32	70	179	158	158	19	19	2	2
5	Joshimath	534	589	220	390	390	21	21	4	4
6	New Tehri	134	293	149	35	35	34	27	16	16
Total					4640	3643	603	368	233	163
S. No	Name of the ULB	Total Waste Generation (TPD)	Plastic Compactor Installed/ Not	Land for Treatment and Disposal (Area in Hc)	Land Identified for C&D Waste Yes/ No.	GPS Enabled	SWM DPR Status			
1	Dehradun	300	Yes & 2 MRF Facility also working	8.3	Yes, 3 sites	Total No. of Vehicles: 100 GPS Enabled: 80	Plant functional			
2	Haridwar	125	SWM Plant functional	40	Total No. of Vehicles: 34 GPS Enabled: 8	Plant functional			
3	Haldwani	120	Yes	4	Total No. of Vehicles: 33 GPS Enabled: 33	RFP approved & tender is in process			
4	Gochar	5.1	Yes	0.32	Total No. of Vehicles: 4 GPS Enabled: 4	Installment released for SWM DPR.			
5	Joshimath	2.2	Yes	0.201		Installment released for SWM DPR.			
6	New-Tehri	9.60	Yes	3.255	Total No. of Vehicles: 08 GPS Enabled: 08	Installment released for SWM DPR.			
Total		561.9	6	56.08	3.00					

Every effort is being made by these cities to improve their ranking in Swachh Bharat Mission Ranking every year and all provisions of different waste management rules are being implemented.

Monitoring committee for each town formulated under the Chairmanship of District Magistrate including MNA/ EO, Representatives of Panchayat, Regional Officer of UKPCB as members vide GO No. 2438(1)/ IV- 3/2019-12(9 NGT) 19, Dt 29-10-2019.

9.Status of Environmental Flow (E-Flow):

In Original Application no. 498 of 2015 (M.A No. 628/2016) Pushp Saini Vs MoEF&CC, GoI and others, Hon'ble National Green Tribunal (NGT) on their order dated 09.08.2017 given following direction:

“We directed that all the rivers in the country shall maintain minimum 15% to 20% of the average lean season flow of that river”.

In pursuit to Hon'ble NGT order dated 09.08.2017, Government of Uttarakhand vide order dated 05.06.2018 directed all the hydro project developers in the State of Uttarakhand to release minimum e-flow of 15% of the average lean season flow of that river from their projects. UJVNL is the monitoring agency for obtaining e-flow release from the project developers.

Central Water Commission (CWC) is designated authority and the custodian of the data and shall be responsible for supervision, monitoring, regulation of flows in Ganga Basin.

As per MoWR, RD&GR, GoI order UJVNL is maintaining e-flow through its ManeriBhali-I, ManeriBhali-II and Chilla Hydro Power Projects (Ganga Basin Project) and the information regarding the same is being sent to CWC regularly. E-flow data of CPSU's and IPP's Hydro Electric Project of Ganga Basin in the State of Uttarakhand monitored by CWC, as it is the designated authority for the monitoring of e-flow.

10.Performance Audit of Regulatory Body:

In compliance of Hon'ble NGT order dated 07.03.2019, performance audit of Uttarakhand Environment Protection and Pollution Control Board has been carried out by the Expert team under the aegis of the Central Pollution Control Board from 02.06.2019 to 04.06.2019.

11. **Information, Education and Communication strategies may be reviewed and strengthened for community involvement, including education and religious or other organizations.**

Details of Funds Allocated for IEC Activities(from MoHUA {Ministry of Housing and Urban Affairs}, GoI): FY 2014-2021:

Total Approved Fund allotted for IEC- 926 Lacs.

Total Approved Central Share (CS)–834.06 Lacs.

Total Approved State Share (SS) - 91.94 Lacs.

Total fund received at UD Level (CS & SS) - Rs. 898.74 Lacs.

Total fund released to ULBs- Rs. 579.84 Lacs.

IEC Activities:

- To get maximum citizen support for compliance of Solid Waste Management Rules 2016 and to organize public awareness and behavior change activities at the civic level, street plays in local languages, rallies, painting and essay competitions among school students, wall writing hoarding poster banners activities like disseminating public awareness message have been organized.
- Regular pamphlets/ advertisement in News Papers are being given by ULBs for Door to Door Collection and Segregation at Source. About 2.78 Lacs pamphlets distributed in urban areas for above targeted awareness. 1.32 Lacs banners and hoardings are placed on public places.
- Announcements are being done by Loud Speakers fitted on Vehicles being used for Solid Waste Collection Door to Door. These types of audio system vehicles 168 nos. are being used.
- 2358 “Swachha Related Awards” after different types of competitions in schools and colleges were given to winners.
- 180 NukkadNatak and 1.24 Lacs wall paintings are done as IEC activity.
- Apart from this, public awareness messages/jingles are broadcast regularly through the Public Announcement System in the garbage collection vehicles available in each ULB.

- Where available, public awareness messages are broadcast through radio.
- Public awareness messages have also been broadcast through All India Radio.
- Documentary films related to cooperation by citizens in waste management have been produced and broadcast.
- The ULBs have been motivated to make 56 nos. hygiene brand ambassadors at the ULB level and special cleanliness campaigns should be conducted using their area of influence.
- Keeping special emphasis in Ganga towns, Hoarding with special message has been printed and made available to maintain the uninterrupted cleanliness of river Ganga and to help in the management of garbage from the pilgrims visiting Char Dham Yatra. .
- Special sanitation programs have been organized with the support of the team provided by the Government of India.
- Under the Anti-Littering Anti-Spitting Act 2017, punitive action can be taken against the persons who pollute the public places.
- Cleanliness messages are also broadcast regularly on the social media platforms of the Directorate and ULBs and the cleanliness activities are underlined.
- #MycleanUttarkhand #MyCleanIndia is being Update through Twitter Handle.
- Various public awareness and such activities are being conducted by all ULBs under the Swachh Survekshan.
